

(b) and (c): 39 STD PCO Booths are already functioning enroute to Holy cave shrine of Amarnath and the shrine of Vaishno Devi. 10 more such booths are proposed to be commissioned during 1998-99.

Allocation of Power to Rajasthan

4764. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of POWER be pleased to state:

(a) whether the Rajasthan State Electricity Board has requested the Union Government to allocate additional power in view of the prevailing shortage of power in the State;

(b) if so, the details of power allocated by the Government to the State; and

(c) the details of the future plan of the Government to give additional assistance to the State for meeting its power requirement?

THE MINISTER OF POWER (SHRI P.R. KUMARAMANGALAM) : (a) and (b): Rajasthan has been requesting for additional allocation of power in central stations from time to time. The energy and peak shortage in Rajasthan during June 1998 were 2.2% and 4.5% respectively. The details of additional allocations given to Rajasthan are as under:

- (i) Additional special allocations from Central sector stations over and above the State's firm share;

One third of the total output of Anta Gas based sation of NTPC since October, 1993 around 110 MW.

| | | |
|-------------------------|---|--------|
| Dadri Gas power station | — | 135 MW |
| Chamera HPS | — | 89 MW |
| Total | — | 224 MW |

- (ii) An allocation of 25% (around 200 MW) out of unallocated quota in central sector stations in the Northern region.

(c) The allocation of firm share to States/U.Ts from central sector stations is based on the existing sharing formula. Allocation from the 15% unallocated quota of central sector stations is reviewed from time to time

depending upon the relative shortage, seasonal and emergent requirements of the States/UTs in the region etc.

Taking over of Indian Companies by the Multinational Companies

4765. SHRI LAKSHMAN CHANDRA SETH : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the total number of Indian Companies taken over by the Multinational Companies since 1995 and the amount involved in the take overs;

(b) whether the Government have since assessed the impact of these take overs; and

(c) if so, the details in this regard?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI) : (a) to (c): The information is being collected and will be laid on the Table of the House.

Enquiry into Inaction of Kandla Port Trust Authorities

4766. SHRIMATI LAKSHMI PANABAKA : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Union Government have been urged to conduct an inquiry into the inaction of the Port Trust Authorities during recent cyclone in Gujarat;

(b) if so, whether the Government have agreed to it; and

(c) the main allegations made against the Port Trust Authorities?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (DR. DEBENDRA PRADHAN) : (a) to (c): Certain allegations have been made against Port Trust Authorities for not alerting and evacuating the salt pan workers after receipt of warnings from the Meteorological Department.

No inquiry has been conducted as the Port Trust has taken all possible measures to safeguard the lives of employees and its properties. However, a High Level Fact Finding Team was set up to look into the sequence of events and find out how such a loss of life took place in Kandla Area of Gujarat on account of recent cyclone.